

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 1393
ANSWERED ON – 30/07/2026

LEGAL AID SERVICES IN HARYANA

1393 # SHRI SANJAY BHATIA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether there is an action plan to implement digital legal aid services and the 'Nyaya Setu' chatbot at the district and sub-divisional levels in Haryana under Designing Innovative Solutions for Holistic Access to Justice (DISHA) 2.0 and if so, the details thereof;
- (b) whether Government has any specific scheme to expand 'VIDHI-Sanjeevani' and other digital legal aid services for rural and vulnerable sections in the State and if so, the details thereof; and
- (c) whether any financial assistance has been sanctioned to the State under DISHA 2.0 and the improvement in access to justice and the disposal of pending cases expected in the State as a result thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The Designing Innovative Solutions for Holistic Access to Justice (DISHA) 2.0 Scheme is a Central Sector Scheme for pan India implementation, including Haryana, with an approved financial outlay of Rs. 255 Crore for the period of 2026-31. DISHA 2.0 aims at leveraging technology to develop and enhance the outreach of citizen friendly solution platforms for legal services. It includes four components viz. Tele-Law: Reaching the Unreached (free pre litigation advice to all); Nyaya Bandhu (Pro Bono legal Services) Programme; Legal Literacy and Legal Awareness Programme and VIDHI (Vision for Integrated Delivery of Harmonized Legal Initiatives)-Sanjeevani.

The Tele-Law connects people with panel lawyers through mobile-app and Toll Free No. 14454 for rendering pre-litigation legal advice through use of video/tele conferencing facilities available at the Common Service Centres (CSCs)/Village Level Entrepreneurs (VLEs) at the panchayat level. Nyaya Sahayaks, who are active community based legal facilitators, have been engaged in the Aspirational Blocks to strengthen service delivery.

Under the Nyaya Bandhu (Pro Bono Legal Services) Programme, interested Pro Bono Advocates are registered and connected to the beneficiaries (who are entitled for free legal aid under Section 12 of the Legal Services Authorities Act, 1987) through the Nyaya Bandhu Application (available iOS/Android/UMANG Platform) and Nyaya Bandhu web portal.

VIDHI (Vision for Integrated Delivery of Harmonized Legal Initiatives) - Sanjeevani is envisaged as a key component under DISHA 2.0 to enhance the monitoring mechanism of the Scheme through development and operationalization of a Centralized Integrated Dashboard. The dashboard aims to provide a unified interface integrating real-time data streams from multiple sources to facilitate monitoring of the programme performance, service delivery and implementation progress. It envisages integration with the Nyaya Setu AI Chatbot to facilitate technology-enabled service support and improve user interaction through AI-driven assistance mechanisms. The Generative AI powered multilingual and multi-model Nyaya Setu chatbot platform helps people throughout the country to understand legal processes, rights, and next steps through simple voice and text interactions across 22 Indian languages through voice-first interface.

DISHA 2.0 Scheme is implemented with 100% Central funding through the Gross Budgetary Support of the Government of India and funds are not allocated State-wise. DISHA 2.0 focuses on legal awareness, free pre-litigation legal advice, legal empowerment and early intervention to prevent disputes from escalating into litigation.
